

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 280/MP/2026

Subject : Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 seeking an in-principle approval for grant of adjustments/recovery of financial impact of Change in Law events as a result of implementation of the Notification on the “Reuse of Treated Waste Water, 2019” and its subsequent amendments.

Petitioner : Aravali Power Company Private Limited (APCPL)

Respondents : Irrigation and Water Resources Department and Ors.

Date of Hearing : **15.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, APCPL
Ms. Ritu Apurva, Advocate, APCPL
Shri K S Badhrinathan, Advocate, APCPL
Ms. Pragya Pushkar, Advocate, APCPL
Ms. Poorva Saigal, Advocate, HPPC
Ms. Harsha Parakh, Advocate, HPPC
Shri Kumar Shashwat Singh, Advocate, BRPL & BYPL
Shri Kartikey Trivedi, Advocate, BRPL & BYPL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that pursuant to the issuance of notice, only Respondent Nos. 10 and 11 have filed their replies, to which the Petitioner has also filed its rejoinders. However, none of the other Respondents has filed their replies so far. Learned counsel further submitted that, since the views of Respondent Nos. 1 to 5, Haryana Water Resources Department, are also relevant to the matter, a notice may again be issued to the said Respondents to file their replies.

2. Learned counsel for the Respondent, HPPC, sought an extension of three weeks to file a reply.

3. The Commission observed that the Ministry of Power has recognized the reuse of treated waste water within a 50 km radius, and directed the Petitioner to place on record any directions or reference of the Ministry of Power subsequent to the 2023 amendment in the Reuse of Treated Waste Water, 2019 policy, on or before **30.9.2026**, after serving a copy to the Respondents.



4. The Respondents, including Respondent Nos.1-5, are directed to file their replies, if not filed earlier, by **16.10.2026** with a copy to the Petitioner, who may file its rejoinders, if any, till **30.10.2026**.

5. The Petition will be listed for hearing on **12.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

